

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 126(ND)/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 20.10.2016

NAME OF THE COMPANY: Mr. C.M Narula
V/s
M/s. CMD Pardesi Developers Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	NISHANT PIYUSH	(ADV)	} FOR PETITIONER	<u>Nishant</u>
2.	DINHAR TAKIAR	(ADV)		
3.	Rakesh Khanna		For Resp No 1 To 3	<u>Rakesh</u>
4.	Sanjeev Saraswat		For Resp. No. 4.	<u>Sanjeev</u>
5.	K. Datta	(Adv)	} For Petitioners	<u>K. Datta</u>
6.	Sanjana Saddy			
7.	Shantanu Parashar			

ORDER

We have heard the submission of Respondents 1 to 4 on the preliminary objection on the maintainability of the Company Petition. We however find that filing of reply would be necessary. Mr. Khanna, Id. Counsel for Respondent No.1 to 3 seeks time to file detailed reply. Let the reply be filed within two weeks with a copy in advance to the counsel opposite. Rejoinder, if any, be filed within a week thereafter with a copy in advance to the counsel opposite.

List for arguments on the preliminary objection on 18.11.2016.


[CHIEF JUSTICE M.M. KUMAR]
PRESIDENT


[S.K. MOHAPATRA]
MEMBER[T]